

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.18954/2003

(From the judgement and order dated 17/03/2003 in RP 718/03
of The NATIONAL CONSUMERS DISPUTES REDRESSAL COMMISSION, NEW DELHI)

H.U.D.A.

Petitioner (s)

VERSUS

RAJ KUMAR RATHI
(With prayer for interim relief)

Respondent (s)

Date : 05/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMAFor Petitioner (s)
Mr. Satinder S. Gulati, Adv.
Mrs. Kamaldeep Kaur Gulati, Adv.
Dr. Kailash Chand, Adv.For Respondent (s)
Mr. Sudhir Nandrajog, Adv.
Mr. Perminder Chauhan, Adv.UPON hearing counsel the Court made the following
O R D E RLeave granted.
Tag with C.A. No.5796 of 2002 arising out of
SLP (C) No.10150/2002.(K.K. Chawla)
Court Master(Jasbir Singh)
Court Master